

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 190/2024

NEWS ITEM TITLED "161 ILLEGAL COLONIES ON O
ZONE MAKING RIVER WATER TOXIC" APPEARING IN
THE TIMES OF INDIA DATED 25.01.2024.

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FILED BY



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PLACE: NEW DELHI

DATE: 31.01.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI


ORIGINAL APPLICATION NO. 190/2024

NEWS ITEM TITLED "161 ILLEGAL COLONIES ON O ZONE MAKING RIVER WATER TOXIC" APPEARING IN THE TIMES OF INDIA DATED 25.01.2024.

I, P. K. Atray, s/o Late Sh. A.P. Sharma, aged about 54 years, Chief Engineer- Drainage Project, Delhi Jal Board having its registered office at Varunalya Phase-II, Jhandewalan, Karol Bagh, New Delhi-110005, do hereby solemnly affirm and state as under:

1. I state that the present additional affidavit is being filed in addition to the Status Report dated 09.12.2024 filed by DJB.
2. I state that in furtherance of the Order dated 11.12.2024 passed by this Hon'ble National Green Tribunal [hereinafter referred to as "**Hon'ble NGT**"], the Respondent – Delhi Jal Board [hereinafter referred to as "**DJB**"] re-visited the entire issue with respect to the above-captioned matter.
3. I state that a meeting was convened on 06.01.2025 in the presence of concerned departmental officials, wherein, it was decided that the NOC issued by the Delhi Development Authority [herein after referred to as "**DDA**"] to the DJB qua sewerage network to unauthorized colonies under O Zone be withdrawn, it was also decided that ongoing constructions activity regarding sewerage network in O Zone be stopped immediately. A copy of the minutes of meeting




PANKAJ KUMAR ATRAY
Chief Engineer (Dr.) Pt.-II
Delhi Jal Board, Govt. of NCT of Delhi
Varunalya Ph.-II, Jhandewalan
New Delhi-110005

dated 06.01.2025 is annexed herewith and marked as **Annexure 1.**

4. I state that a letter dated 09.01.2025, having subject as “regarding issuance of NOC for extending sewerage network to 04 unauthorized colonies falls in O Zone under DDA” was also issued to Pr. Commissioner (Land) DDA, intimating DDA about the withdrawal of the NOC. A copy of the letter dated 09.01.2025 is annexed herewith and marked as **Annexure 2.**
5. I state that at the moment and since the date of request for withdrawal of NOC, no construction activity is being carried out by DJB in the unauthorized colonies that fall in O Zone under the DDA.

DEPONENT
PANKAJ KUMAR ATRAY
 Chief Engineer (Dr.) Pr.-II
 Delhi Jal Board, Govt. of NCT of Delhi
 Varunlaya Ph.-II, Jhandewalan
 New Delhi-110005

VERIFICATION

I, the deponent hereinabove, do hereby verify and state that the contents of the above-mentioned affidavit are true and correct. No part of it is false and nothing material has been concealed therefrom.

Verified at New Delhi on this 31 JAN 2025 day of January, 2025.



solemnly affirmed before me, read over & explained to the deponent.

Notary Public. DELHI

DEPONENT
PANKAJ KUMAR ATRAY
 Chief Engineer (Dr.) Pr.-II
 Delhi Jal Board, Govt. of NCT of Delhi
 Varunlaya Ph.-II, Jhandewalan
 New Delhi-110005

31 JAN 2025



DELHI JAL BOARD
(Govt. of N.C.T. of Delhi)
OFFICE OF EXECUTIVE ENGINEER(C)DR-VIII
Yamuna Vihar Sewage Treatment Plant
(Adjoining Dr. Ambedkar College) Delhi - 110 094
Phone: 011-22813893, Email: ee.dr8@gmail.com



No. F.1(1)/DJB/EE(C)DR-VIII/2024-23/97 to 118

Dated: 06-01-2025


Subject: Minutes of meeting for a Hon'ble NGT matter (OA no. 190/2024) regarding "News item titled "161 illegal colonies on O-zone making river water toxic" appearing in the Times of India dated 25.01.2024"

In above subject and matter, a meeting was held in the chamber of CEO, DJB 14.12.2024 at 11:00 AM wherein following members were present: -

S.No.	NAME	DESIGNATION
1.	Sh. Ajay Gupta	Member(Dr.)/CEN(Dr.)
2.	Sh. Pankaj Atray	CE(Dr.)Proj-III
3.	Sh. Sudhir Kumar	SE(M)-9
4.	Ms. Kanika Agnihotri	Addl. Standing Counsel Advocate
5.	Sh. Anil Kumar	SE(C)-5

In the meeting, the case / matter was discussed at length with the officers and Ms. Kanika Agnihotri, Addl Standing Counsel, in the matter and it was decided;

1. A letter was issued by CE(Dr.) Proj-I on 13.12.2023 to Delhi Development Authority, for seeking NOC to extend sewerage network to 04 nos. unauthorized colonies falling in O-Zone under DDA (copy enclosed) and in response of the same, a NOC for extending sewerage network was received with certain conditions from the office of Dy. Director (IL), DDA on 12.02.2024 (copy enclosed). It was decided in the meeting that the letter issued by DJB for seeking NOC for extending sewerage network to 04 nos. unauthorized colonies falling in O-Zone under DDA, be withdrawn immediately. A letter in this regard will be issued by DJB to DDA.
2. It is also decided that all ongoing works of providing sewerage network and other allied works under taken by DJB in the colonies located in 'O-Zone' be stopped immediately. Further, no new works should be continued or initiated in these colonies for providing water supply and sewerage facilities till decision in the matter is given by the Hon'ble NGT.


(R.K TYAGI)
E.E(C)DR-VIII

All Concerned



DELHI JAL BOARD. GOVT. OF NCT OF DELHI
OFFICE OF THE CHIEF ENGINEER (DR) PR-I
VARUNALAYA PHASE II: KAROL BAGH
NEW DELHI-110005.



No. F-2(1)/DJB/CE(Dr) Pr-1/2025/ 33 + 53

Dated: 09.01.2025

To,

Pr. Commissioner (Land), DDA
First Floor, Vikas Sadan,
INA, New Delhi-110023

Subject: Regarding issuance of NOC for extending sewerage network to 04 unauthorized colonies falls in O-zone under DDA.

Reference: MOM dated 14.12.2024

Sir,

Delhi Jal Board had requested DDA to provide NOC for 04 nos. U/A colonies falling in O-Zone vide this office letter No. F-2(1)/DJB/CE(Dr)Pr-1/2023/879 dated 13.12.2023 (copy enclosed). In response of the same, the DDA has issued In-Principle NOC vide letter No. F.LD/IL/0023/2023/GOVT/22A-INSTITUTIONAL LAND V / 1300 dated 12.02.2024 issued by Dy. Director (Institutional Land), DDA.

The Competent Authority has now decided to withdraw the said letter dated 13.12.2023 i.e. request for NOC in U/A Colonies falls in O-Zone

Accordingly, it is requested to cancel the In-Principle NOC issued vide above referred letter even No.1300 dated 12.02.2024 issued by DDA.


Sd/-
(Pankaj Atray)
CE(Dr.)Proj-I

Copy to:

1. VC, DDA - for kind information pl.
2. CEO, DJB
3. Member(Dr.)/(WS)
4. CE(HQ), DDA, Vikas Sadan, INA, New Delhi-110023
5. Dir(IL), 1st Floor, Vikas Sadan, INA, New Delhi-110023
6. CE(Dr.)Proj-II/III/CE(East)/(West)/(Central&North)/(South)
7. All SEs(Dr.)Proj.


PAM
CE(Dr.)Proj-I

o/c

 Outlook

Additional Affidavit | News Item titled "161 Illegal Colonies no O Zone making river water toxic" appearing in the times of India dated 25.01.2024.

From skvka <skvka@skvassociates.com>
Date Mon 2025-02-03 6:15 PM
To vcdda@dda.org.in <vcdda@dda.org.in>
Cc admin <admin@skvassociates.com>

 1 attachment (3 MB)
Additional Affidavit.pdf;

Respected Sir/ Madam

Please find the attached additional affidavit on behalf of Delhi Jal board in the captioned matter.

Regards
Sachin Sharma, Adv
for

Ms. Kanika Agnihotri
Add. Standing Counsel, DJB

SKV ASSOCIATES
A-118, Third Floor
Defence Colony
New Delhi-110024
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